NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 09/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

NAME OF THE PARTIES:

Ms. Amita Kaushal Khetan

V/s.

M/s. Vapson Jewellery Equipments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME D

HOYOUR E COUNSELL POR IENTIONER JESH

ORDER CP NO. 09/397-398/CLB/MB/MAH/2016

During the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on **8**th **January 2018** by issuing notice intimating the date fixed for hearing.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 6/11/2017

Sd/-

M.K. SHRAWAT Member (Judicial)